

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.261/MP/2024

- Subject : Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
- Petitioners : Andhra Pradesh Southern Power Distribution Co. Ltd. (APSPDCL) and Anr.
- Respondent : Kreate Energy (I) Private Limited (KEIPL)
- Date of Hearing : **9.12.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Pragya Gupta, Advocate, APSPDCL
Shri Rakesh Kumar, KEIPL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition had been filed *inter alia* seeking recovery of penalty for non-return of power by the Respondent, KEIPL, as per the Banking Agreement/Lol dated 17.6.2022 entered into between the Petitioner No.1 and Respondent, KEIPL and also for revocation of the inter-State trading licence granted to KEIPL. Learned counsel also added that the matter may be taken up along with Petition No.94/MP/2023 and batch.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondent, subject to just exceptions; and
- (b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioners, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing along with Petition No. 94/MP/2023 and batch on **6.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)